

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI...5

ORIGINAL APPLICATION NO. 236/94

MISC PETITION NO. (IN O.A.)

REVIEW APPLI. NO. (IN O.A.)

CONT. PETITION NO. (IN O.A.)

Nagen Ch. Das.....APPLICANT(S)

Vrs.

Union of India.....RESPONDENT(S)

Mr. A. Dasgupta.....ADVOCATE T(S)

Mr. B.C. Chaudhary &.....FOR APPL.

Mr. M.K. Saikia.....

.....ADVOCATE(S)
FOR RESPDTS.

Addl Case

OFFICE NOTE

DATE

COURT'S ORDER

16-12-94

20-12-94

For admission

Mr. A. Dasgupta

This application is filed alongwith one IPO No. 882086 dated 16-12-94 for Rs. 50/- only and is in form.

devid before the Bench for baran of orders.

16/12/94

Deputy Registrar (J)
Central Administrative Tribunal
Guwahati Bench

16/12

Heard. It is not clear whether Annexure E relates to applicant. Assuming it relates to him prima facie the decision does not appear to have been taken by the appellate authority i.e. CEEC Calcutta. Applicant has not been informed of the decision on his appeals dt 9.9.94 and 31.10.94.

It is therefore directed that the appellate authority will dispose of the appeals aforesaid duly considering clause 13 of Pcting also. If the applicant has not been relieved till receipt of copy of this order & then it is desirable that the authorities

concerned parties may
postpone the movement
of applicant till appeals
are decided and applicant
is informed the result as
far as the movement
order had been twice
postponed.

Subject to above
directions applicant is
~~summarily~~ disposed of
at admission stage
likewise to applicant to
apply if occasion arises
after he is informed of
the result of the appeals.

Per Ali, as CLSC is present
copy are supplied to counsel.

Ali Chandharia

VC

20/12/94

21-12-94

Copy of order dated
20-12-94 issued to
all concerned by Regd.
Post vide D. No
dated.

AS.